

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-284(PB)/2021**

**IN THE MATTER OF:**

Vivek Khanna & Ors.

..... Applicant/petitioner

v.

Spaze Towers Pvt. Ltd.

..... Respondent

**Section:**

**Order under Section 7 of IBC**

**Order delivered on 10.06.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Piyush Singh, Ms. Aditi Sinha, Mr. Sourav  
Sharma, Advs. for the Financial Creditors

**ORDER**

Mr. Piyush Singh, learned counsel for the petitioner is present.

This Bench directs the petitioner to take out personal notice and serve upon all the respondents and file proof of service within four weeks.

List the matter for further consideration on 22.07.2021.

sd/—

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

sd/—

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**